Committee Reports
Petition Regarding Improvment of Rail
Services in Bundela Region
Supreme Court and High Court Judges

ordinance 1996 Constitution (Schduled Tribes) Order-(Amendment) Bill and Ordinance 1996

12.54 1/, hrs

The Motion was adopted

[Translation]

SHRI H.R. BHARDWAJ: Sir, I introduce the Bill:

STANDING COMMITTEE ON TRANSPORT AND TOURISM

12.56 hrs

Twenty-first Report

[English]

SHRI VILASRAO NAGNATHRAO GUNDEWAR (Hingoli): Sir, I beg to lay on the Table a copy of the Twenty-first Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the Seamen's Provident Fund (Amendment) Bill, 1995.

EXPLANTATORY STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE)

AMENDMENT ORDINANCE, 1996.

12.55 hrs

[Translation]

PETITION REGARDING IMPROVEMENT OF RAIL SERVICES IN BUNDELI REGION OF MADHYA PRADESH.

ERVICES IN BUNDELI REGION OF MADHYA PRADESH.

DR. RAMKRISHNA KUSMARIA (Damoh): Sir, I beg to

DR. RAMKRISHNA KUSMARIA (Damoh): Sir, I beg to present a petition signed by Shri Santosh Bharti, Convenor, Rail Service Improvement Committee, Damoh, Madhya Pradesh, regarding improvement of rail services in Bundeli region of Madhya Pradesh.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) given reasons for immediate legislation by the Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996.

[Placed in Library See. No. LT. 9097/96.]

12.55 1/2 hrs

12.57 hrs

[English]

[English]

CONSTITUTION (SCHEDULED TRIBES) ORDER

SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): On behalf of Shri Sitaram Kesri Sir, I beg to move for leave to introduce a Bill to provide for the inclusion of Koch-Rajbongshi in the list of scheduled Tribes specified in relation to the State of Assam.

(AMENDMENT) BILL *

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICEAND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to move for leave to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954.

MR. SPEAKER: The question is:

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion of Koch-Rajbongshi in the list of Scheduled Tribes specified in relation to the State of Assam".

"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954.

The Motion was adopted.

SHRI K.V. THANGKA BALU: Sir, I introduce the Bill

^{*} Published in the Gazettee of India Extraordinary Part - II, Section 2, dated 29.2.96.

^{**} Introduced with the recommendation of the President